



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ३ अंक ६१(२)]

गुरुवार, ऑगस्ट ३, २०१७/श्रावण १२, शके १९३९

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असाधारण क्रमांक ११९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Land Revenue Code (Third Amendment) Bill, 2017 (L.A. Bill No. L of 2017), introduced in the Maharashtra Legislative Assembly on the 3rd August 2017, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

N. J. JAMADAR,

Principal Secretary and R.L.A.
to Government,
Law and Judiciary Department.

L. A. BILL No. L OF 2017.

A BILL

further to amend the Maharashtra Land Revenue Code, 1966.

Mah.
XLI of
1966.

WHEREAS it is expedient further to amend the Maharashtra Land Revenue Code, 1966, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Land Revenue Code Short title. (Third Amendment) Act, 2017.

Substitution
of section 135
of Mah. XLI
of 1966.

Disputes
regarding
boundaries
between
villages,
survey
numbers and
sub-divisions
or area of any
survey
number or
sub-division.

2. For section 135 of the Maharashtra Land Revenue Code, 1966, the following section shall be substituted, namely :—

Mah.
XLI of
1966.

“ 135. If any dispute arises concerning the boundary of a village or a field or a holding which has not been surveyed, or if at any time after the completion of a survey, a dispute arises concerning the boundary of any village or boundary or area of any survey number or sub-division of a survey number, it shall be decided by the Collector after holding a formal inquiry at which the concerned officers and all persons interested shall have an opportunity of appearing and producing evidence. The Collector may, while deciding such dispute or, otherwise after giving an opportunity of being heard to all the concerned persons and officer, also correct any error in the area or assessment of a survey number or sub-division of a survey number due to mistake of survey or arithmetical miscalculation :

Provided that, no arrears of land revenue shall become payable by reason of such correction; but excess payment as land revenue made, if any, shall be adjusted against the payment of land revenue which may become due . ” .

STATEMENT OF OBJECTS AND REASONS

Section 106 in Chapter VI Assessment and Settlement of Land Revenue of Agricultural Lands of the Maharashtra Land Revenue Code, 1966 (Mah. XLI of 1966), provides that the Collector may, at any time during the term of settlement, after giving notice to the holder correct any error in the area or assessment of his holding due to mistake of survey or arithmetical miscalculation. However, it is noticed that there is no specific provision for correcting any error in the area or assesment of a holding due to mistake of survey or arithmetical miscalculation in respect of non-agricultural land or land in the City or Urban areas. With a view to removing the ambiguity in this regard, it is considered expedient to substitute section 135 of the said Code, for making specific provision for correcting error in the area or assessment of a holding due to mistake of survey or arithmetical miscalculation, which is not restricted to agricultural lands and is equally applicable to non-agricultural lands in the City or Urban Areas.

2. The Bill seeks to achieve the above objectives.

Mumbai,
dated the 31st July 2017.

CHANDRAKANT (DADA) PATIL,
Minister for Revenue.